

**FORM A****Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>FOR THE ATTENTION OF THE CREDITORS OF UNIVERSAL CONSTRUCTION MACHINERY AND EQUIPMENT LIMITED</b>		
<b>RELEVANT PARTICULARS</b>		
1.	Name of Corporate Debtor	Universal Construction Machinery and Equipment Limited
2.	Date of incorporation of Corporate Debtor	09.09.2005
3.	Authority under which Corporate Debtor is incorporated / registered	Ministry of Corporate Affairs, ROC – Pune
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U29248PN2005PLC021271
5.	Address of the registered office and principal office (if any) of Corporate Debtor	<b>Registered Office:</b> Universal House, Warje Jakatnaka, Kothurd Naka, Kothurd, Pune – 411038. <b>Other Office:</b> Gate No. 327, 328 & 329, at Shivare post, Bhor Taluk, Pune- District, Shivare-412205.
6.	Insolvency commencement date in respect of corporate debtor	13.03.2024 (The said order was received on 16.03.2024)
7.	Estimated date of closure of insolvency resolution process	09.09.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Mr. Anurag Kumar Sinha <b>Reg. No.:</b> IBBI/IPA-001/IP-P00427/2017-2018/10750
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> Flat No.3602, Redwood (Tower No. 7), Runwal Greens, Mulund -Goregaon Link Road, Bhandup (West), Mumbai City, Maharashtra, 400078 <b>Email:</b> <a href="mailto:aksinhaip3@gmail.com">aksinhaip3@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> AAA Insolvency Professionals LLP, 144, Mittal Court, B Wing, Nariman Point, Mumbai, Maharashtra - 400002 <b>Email:</b> <a href="mailto:universalconstruction.abc@gmail.com">universalconstruction.abc@gmail.com</a>
11.	Last date for submission of claims	30.03.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms available at <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal (NCLT), Mumbai Bench- II has ordered the commencement of a Corporate Insolvency Resolution Process of Universal Construction Machinery and Equipment Limited vide Hon'ble NCLT Order in CP (IB) No. 1121/MB/2022 dated 13.03.2024 (Order copy was received on 16.03.2024).

The creditors of Universal Construction Machinery and Equipment Limited, are hereby called upon to submit their claims with proof on or before 30.03.2024 to the Interim Resolution Professional at the address mentioned against entry no.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 18.03.2024

Place: Mumbai

Sd/-

Anurag Kumar Sinha

Interim Resolution Professional

In the matter of Universal Construction Machinery and Equipment Limited

AFA valid till 21.12.2024